MARCH 15, 1985 High Court of Himachal 204 Pradesh (Establishment of a Permanent Bench at Hamir-CIMEN pur) Bill MORTHITISMOS

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

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## LAND ACQUISITION (AMEND-MENT) BILL\*

(Amendment of Section 4)

#### TA MUKHARIBET CONSTITUTION AMENDMENT) BILL\*

(Amendment of articles 200 and 201)

#### English

SHRIMATI GEETA MUKHERJEE: I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

# CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amendment of Sections 125 and 127)

[English]

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SHRI G. M. BANATWALLA (Ponnani): Sir, I beg to move for leave to introduce a Bill further, to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER : question is:

> "That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted

SHRI G. M. BANATWALLA: Sir. I introduce the Bill.

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[English]

SHRI G. M. BANATWALLA : Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted

SHRI G, M. BANATWALLA; Sir, I introduce the Bill.

### FREEDOM OF RELIGION (REMOVAL OF RESTRICTIONS) BILL\*

[English]

SHRI G. M. BANATWALLA: Sir. I beg to move for leave to introduce a Bill to provide for removal of undue restrictions on freedom of religion.

MR. DEPUTY-SPEAKER: question is:

> "That leave be granted to introduce a Bill to provide for removal of undue restrictions on freedom of religion." The motion was adopted

SHRI G. M. BANATWALLA: Sir. I introduce the Bill.

COURT OF HIMACHAL HIGH PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT HAMIR-PUR) BILL\*

[English]

NARAIN PROF. CHAND PARASHAR (Hamirpur) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a

<sup>\*</sup>Published in the Gazette of India Extraordinary Part II Section 2 dated 15,3.85.